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Central Administrative Tribunal, Principal Bench

Original Application No.940 of 2004

New Delhi, this the 16th day of April, 2004

Hon'ble Mr. Justice V.S. Aggarwal, Chairman  
Hon'ble Mr. R.K. Upadhyaya, Member (A)

Surya Prakash Rawat,  
Inspector Delhi Police No.D-I/751  
389-F, Pooekt-II, Phase-I,  
Mayur Vihar, New Delhi

....Applicant

(By Advocate: Shri Rajan Saluja)

Versus

The Commissioner of Police,  
PHQ, MSO Building,  
New Delhi

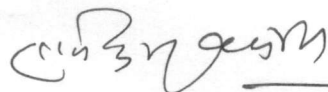
....Respondents

O R D E R (ORAL)

By Justice V.S. Aggarwal, Chairman

Learned counsel for the applicant states that without prejudice to his rights to take all the legal and factual pleas available in law when adverse order, if any, is passed, he may be permitted to withdraw the present petition.

2. Allowed as prayed. Subject to aforesaid, dismissed as withdrawn.



( R.K. Upadhyaya )  
Member (A)



( V.S. Aggarwal )  
Chairman